

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.402

**IA/4752/ND/2023, Contempt Petition /48/ND/2023, IA/5557/ND/2023 IN
IB/1265/ND/2019**

IN THE MATTER OF:

Autonix Lighting Industries Pvt Ltd	...	Applicant
Versus		
Moser Baer Electronics Ltd	...	Respondent

Under Section 9 Of Insolvency & Bankruptcy Code, 2016.

Order delivered on 11.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Akshay Goel, Mr. Harsh Jadon, Advs. in IA
4752/23

For Sandeep Tyagi in IA No. 5557/2023 & Contempt Petition/48/ND/2023
: Mr. Swarnendu Chatterjee,
Ms. Deepakshi Garg, Advs.

For the Liquidator : Ms. Divya, Advocate
Mr. Hemant Sharma, Liquidator

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/5557/ND/2023

Heard the arguments advanced by Learned Counsel for the applicant and reply-arguments on behalf of the respondent. For continuation of the arguments, let this matter be posted to **29.07.2024** along with remaining IAs.

Interim order granted vide order dated 19.10.2023 shall stand continue till the next date of hearing.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**